

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 41 of 2014**

**Dated : 1<sup>st</sup> July, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Steel Authority of India Ltd. ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo**

**Counsel for the Respondent(s) : Mr. M.S. Ramalingam,  
Amicus Curiae for R-1**

**ORDER**

With regard to the maintainability of the Appeal, the learned counsel appearing for the Central Commission is directed to assist this Tribunal as an Amicus Curiae. Accordingly, he is directed to file the written notes on the maintainability question on or before 10.07.2014 after serving copy on the other side.

Post the matter on **10.07.2014.**

**(Rakesh Nath)  
Technical Member  
ts/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**